



।आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणेमें।
IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCHES "A" :: PUNE

BEFORE DR.DIPAK P. RIPOTE, ACCOUNTANT
MEMBER AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1293/PUN/2024

निर्धारण वर्ष / Assessment Year : N.A.

Shri Chhatrapati Shahu Maharaj Shikshansansta Motala, Bhimrao Senu Jadhao Motala, Vidarbha Housing Society, Buldhana, Maharashtra – 443102. PAN: AANTS3087Q	V s	The Commissioner of Income Tax- Exemption, Pune.
Appellant / Assessee		Respondent / Revenue

Assessee by	None(filed Withdrawal Application)
Revenue by	Shri Amol Khairnar – CIT(DR)
Date of hearing	21/10/2024
Date of pronouncement	21/10/2024

आदेश/ ORDER

PER DR. DIPAK P. RIPOTE, AM:

This is an appeal filed by the Assessee directed against the order of Id.Commissioner of Income Tax-Exemption, Pune dated 14.03.2024 passed u/sec.12AB(I)(b)(ii) of the Income tax Act 1961.

2. At the outset of hearing, the Id.Counsel of the assessee made an application(written request) for withdrawal of appeal as under :



“The Assessee respectfully submits that, the captioned appeal has been inadvertently wrongly filed before the Hon’ble ITAT Pune bench. The jurisdictional Assessing Officer being ITO Ward-1 Exemption, Nagpur, the appeal needs to be filed before Hon’ble Nagpur ITAT. The assessee has subsequently filed appeal before Hon’ble Nagpur ITAT in ITA 368/NAG/2024 and ITA 369/NAG/2024.

In view above, the assessee wishes to withdraw the captioned appeal with the liberty to pursue the appeal filed before Hon’ble Nagpur ITAT.”

2.1 As the appeal has been inadvertently filed before this Bench, the assessee wishes to withdraw the appeal.

3. On the other hand, Id.DR for the Revenue did not object to the withdrawal request made by the assessee.

4. Considering the request of the assessee, we allow to withdraw the appeal of the assessee. Hence, grounds raised by the assessee are dismissed as withdrawn.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 21st October, 2024.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 21st Oct, 2024/ SGR*



आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.